GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1793 ANSWERED ON:16.08.2013 RECOGNITION TO MEDICAL AND DENTAL COLLEGES Agarwal Shri Rajendra;Bishnoi Shri Kuldeep;Joshi Dr. Murli Manohar;Patel Shri Lalubhai;Rajendran Shri C.;Singh Shri Rajiv Ranjan (Lalan)

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the norms and procedure laid down for setting up and grant of recognition to new medical and dental colleges in the country;

(b) whether delay has been reported in obtaining permission to start new medical and dental colleges from the Government despite having clearances from the Medical Council of India (MCI) and the Dental Council of India (DCI);

(c) if so, the details thereof along with the reasons therefor and the corrective measures taken/proposed by the Government in this regard;

(d) whether certain cases of irregularities and corrupt practices have been reported in grant of recognition to medical and dental colleges in the country;

(e) if so, the details thereof along with the action taken/proposed by the Government during each of the last three years and the current year, State/UT-wise; and

(f) the further steps being taken by the Government to derecognize medical and dental colleges which are not fulfilling the laid down norms and standards in the country?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) The medical and dental colleges in India are setup in accordance with the procedure given in Indian Medical Council Act, 1956 and Dentist Act 1948 and Rules & Regulations made thereunder respectively. Recognition of a medical/dental college is considered when the first batch of MBBS/BDS students appears in the final university examination. The Medical Council of India (MCI) or Dental Council of India (DCI) conducts the inspection of the college to assess the standard of examination and facilities available at the college as per the standard requirement prescribed in their respective Regulations. On the recommendation of the MCI/DCI, the Central Government recognizes and notifies the medical qualifications under Section 11(2) of the IMC Act, 1956 and dental qualifications under Section 10(2) of Dentist Act, 1948.

(b) Permission to start medical colleges is granted by MCI in terms of IMC (Amendment) Act, 2010 without the approval of central government. The prescribed time schedule is strictly adhered to for grant of permission by the central government in respect of dental colleges after receipt of recommendations from DCI.

(c) Does not arise

(d) & (e) The Central Government has received 60 complaints against medical colleges and 28 complaints against dental colleges regarding irregularities and corrupt practices in granting approval/recognition to the medical/dental colleges since 2009. The Central Government forwards the complaints to Vigilance Division of the Ministry or to the MCI/DCI/State Government depending on the nature of complaints. If required, inspection of the colleges is carried out to verify the existing facilities as per norms. The detail of complaints received, State/UT-wise are at Annexure.

(f) The government de-recognizes medical/dental colleges not fulfilling laid down norms and standards in the country on the basis of recommendation of MCI/DCI as per provisions laid down in respective Acts.